

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 12808/2023

(Arising out of impugned judgment and order dated 15-09-2022 in WPA No. 20837/2022 passed by the High Court At Calcutta)

DR. X

PETITIONER(S)

VERSUS

ST. XAVIERS UNIVERSITY KOLKATA & ORS.

RESPONDENT(S)

(IA No.100558/2023-CONDONATION OF DELAY IN FILING and IA No.100560/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.100561/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS and IA No.100554/2023-APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date : 10-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Ms. Vrinda Grover, Adv.
Ms. Anindita Pujari, AOR
Mr. Abhineet Arvind, Adv.
Mr. Maitreya Sahara, Adv.
Ms. Devika Tulsiani, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Delay condoned.
2. Learned counsel for the petitioner seeks leave to withdraw the present petition.
3. Leave, as prayed for, is granted.
4. The Special Leave Petition is dismissed as withdrawn accompanying applications.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)